

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-09-2024 AT 10:30 AM**

**CP(IB) No. 625/7/HDB/2019
AND
IA (IBC) 1703/2024 in CP(IB) No. 625/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Totem Infrastructure Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1703/2024

Mr Dantu Indu Shekar, Liquidator present through Video Conference.

Matter passed over.

Matter called again. Learned Counsel Smt Mummaneni Vazra Laxmi, for Liquidator present through Video Conference.

Heard learned counsel for applicant/liquidator on maintainability. Heard, for consideration, call on 27.09.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)